

[Shri Hari Vishnu Kamath]

issued yesterday and which we got this morning clarifies the matter no further.

Sir, you will be pleased to see that it reads here: "Bill to consolidate and amend the law relating to the office and duties of Administrator-General". We do not know whether there is such an officer and whether there will be one or many Administrators-General because, you will be pleased to see, the marginal note says "Administrators-General Bill". The corrigenda which we got this morning is equally obscure. The caption is: 'Corrigenda to the Administrators-General Bill, 1962' and item 9 reads as follows. This is a funny corrigendum. It does not speak well of the efficiency of the printing press. It reads:

Page 8, lines 1 and 2,—

for 'Administrator-General' read
'Administrator-General'

It says: for ADMINISTRATOR-GENERAL read ADMINISTRATOR-GENERAL. Now, I would like to know what the Bill is about? That is exactly what is in the Order-paper—Administrator-General, but not in the marginal note. We want to know whether one or more than one office is going to be constituted?

An Hon. Member: Copies have been circulated.

Shri Bibudhendra Mishra: It is the Administrators-General Act; it is already there.

Mr. Speaker: They only want to know whether it is Administrator or Administrators-General.

Shri Bibudhendra Mishra: Administrators-General.

Mr. Speaker: What is this corrigenda then? Now, this is not the

point that arises at this moment. We will see what is comes to. The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the office and duties of Administrator-General."

The motion was adopted.

Shri Bibudhendra Mishra: Sir, I introduce the Bill.

12.46½ hrs.

***CHRISTIAN MARRIAGE AND
MATRIMONIAL CAUSES BILL**

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): Sir, on behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill to amend and codify the law relating to marriage and matrimonial causes among Christians.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend and codify the law relating to marriage and matrimonial causes among Christians."

The motion was adopted.

Shri Bibudhendra Mishra: Sir, I introduce the Bill.

12.47 hrs.

**SHORTFALLS IN TARGETS OF
THIRD FIVE YEAR PLAN**

Mr. Speaker: Shri Nath Pai

Shri Nath Pai (Rajapur): Sir,....

Shri Harish Chandra Mathur (Jalore): Mr. Speaker, Sir.....

Shri Nath Pai: I never heard him say point of order.